

Central Administrative Tribunal  
Allahabad Bench, Allahabad.

Dated: Allahabad This The 30th Day of May, 2000.

Coram; Hon'ble Mr. S. Dayal, A.M.  
Hon'ble Mr. Rafiq Uddin, J.M.

Original Application No. 1736 of 1992.

Karipa Shanker

s/o Sri Raghuvver Sahai,

R/o 1824-Mohammad Mah, Shikohabad,

Distt.- Firozabad,

Posted as Post Man at Post Office, Shikohabad.

. . . Applicant.

Counsel for the applicant: Sri B. R. Singh, Adv.

Versus

1. Union of India through Director General,  
Posts and Telegraphs, New Delhi.
2. Chief Post Master General, U.P. Lucknow.
3. Additional Post Master General, Agra Region, Agra.
4. Superintendent, Post Offices, Mainpuri Division,  
Mainpuri.
5. Sri D.K. Yadav,  
Assistant Superintendent of Posts, Mainpuri Division,  
Mainpuri.
6. Shri Krishna Gopal Kulshrestha,  
Assistant Superintendent of Posts, Mainpuri,  
Division-Mainpuri.

. . . Respondents.

Counsel for the respondents:

ORDER

(By Hon'ble Mr. S. Dayal, A.M)

This application has been filed under section-19  
of Central Administrative Tribunal Act 1975 for setting  
aside the order dated 04.12.91 and re-instating the

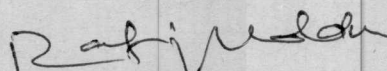
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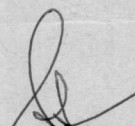
applicant with full consequential benefit from the date of suspension and to pay him entire <sup>salary</sup> /due.

2. The case of the applicant is that the applicant was working as Post Master, Shikohabad Post Office. The applicant was suspended by the Superintendent of Post Offices Mainpuri by order dated 04.12.91 he made a representation dated 08.02.92 and despite the passage of three months he was not given any charge sheet nor any reason for suspension. The applicant received a chargesheet on 24.04.92 and has replied to the same. He claims that the enquiry was not being conducted properly, but was being conducted in <sup>a high-handed &</sup> analysis manner by the Enquiry Officer. The applicant states that he was being preceeded against for non payment of Money Order but there was a overwhelming evidence that he had made the payment to the addressee of the Money Order.

3. The applicant has not pursued this application despite of opportunity <sup>&</sup> is granted to him on 23.03.93 and 18.08.99 and 20.04.2000. Since the applicant has come to this Tribunal against an interlocutory order, <sup>we</sup> do not consider him entitled to relief <sup>the sought.</sup> /Therefore this application is dismissed.

4. No order as to costs.

  
Member-J

  
Member-A

/Raza/